## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.332/MP/2025

: Petition under Section 79 of the Electricity Act, 2003 read with Subject

Article 12.2 of the Power Purchase Agreement dated 14.2.2020 for supply of 150 MW solar power from the ISTS connected Solar Project located at Phalodi, Rajasthan, executed between Adani Solar Energy RJ Two Private Limited and Solar Energy Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

Petitioner : Adani Solar Energy RJ Two Private Limited (ASERJTPL)

: Solar Energy Corporation of India Limited (SECI) and Ors. Respondents

## Petition No.280/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

Article 12.2 of the Power Purchase Agreement dated 14.2.2020, executed between Adani Solar Energy RJ Two Private Limited and Solar Energy Corporation of India Limited for the development of 180 MW ISTS connected Solar Power Project located at Devikot, Rajasthan seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

Petitioner : Adani Solar Energy RJ Two Private Limited (ASERJTPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing **: 28.4.2025** 

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Sakshi Kapoor, Advocate, ASERJTPL

Ms. Shikha Ohri, Advocate, SECI

Shri Manish Kumar Choudhary, Advocate, Bihar Discoms

Shri Ashutosh Kumar, Advocate, Bihar Discoms

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petitions have been filed inter alia seeking Change in Law compensation along with carrying cost for the additional expenditure incurred by the Petitioner due to the Change in Law events. namely, (i) increase in rate of GST to 12% from 5% on Renewable Energy devices and parts, (ii) levy of Basic Customs Duty at the rate of 40% on solar modules and 7.5% on Static Var Generator (Petition No. 332/MP/2025), (iii) the requirement of undergrounding of transmission line (Petition No. 280/MP/2025), and (iv) the requirement of installation of the Reactive Power Compensation devices.

- 2. Learned counsel for Respondent Nos. 2 4 accepted the notice and sought liberty to file a reply in the matters.
- 3. Considering the submissions made by the learned counsel for the Petitioner and the Respondents, the Commission directed as under:
  - (a) Admit and issue notice to the Respondents, subject to just exceptions;
  - (b) The Respondents to file their respective replies to the Petition, if any, within eight weeks with a copy to the Petitioner, who may file its rejoinder, if any, within six weeks thereafter.
- 4. The Petitions will be listed for hearing on **22.8.2025.**

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)